

## CENTRAL ELECTRICITY REGULATORY COMMISSION

### Petition No . 44/TL/2012

Subject: Application for grant of Transmission License under section 14 read with section 15(1) of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters), Regulations, 2009.

Date of hearing : 25.9.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : Adani Power Limited, Ahmedabad

Respondents : National Load Despatch Centre and Others

Parties present : Shri Amit Kapur, Advocate for the petitioner  
Miss Poonam Verma, Advocate for the petitioner  
Shri Vishal Anand, Advocate for the petitioner  
Shri M.G. Ramachandaran, Advocate, HPPC  
Ms. Swapna Seshadri, Advocate, GUVNL  
Shri R.B. Sharma, Advocate, BRPL  
Shri Jignesh Langalia, APL  
Shri Malav Deiwala, APL  
Shri Viput H. Jaidav, APL,  
Shri Mukesh Khanna, PGCIL  
Shri A.K. Parashar, HPPC  
Shri U.K. Agarwal, HPPC  
Shri H.G. Modi, GUVNL  
Ms. Jyoti Prasad, POSOCO

### Record of Proceedings

Learned Counsel for the petitioner submitted that reply of HVPNL was received on 24.9.2012 and the reply of GUVNL has not been received. Learned Counsel further submitted that as directed by the Commission, an affidavit regarding the legal position on the issue whether subsidiary company of a trading company is eligible for grant of transmission licence under the Electricity Act, 2003 has been filed.

2. Learned Counsel for GUVNL submitted that the reply on behalf of the respondent is being filed during the course of the day.
3. Learned Counsel for BRPL submitted that the dedicated transmission line for which licence has been sought in the present petition is a HVDC line and it cannot be operated as ISTS without the required system strengthening. Learned Counsel submitted that these technical considerations need to be taken into account before granting the licence. Learned Counsel sought four weeks time to file reply to the petition.
4. The representative of the petitioner submitted that the HVDC line has been constructed to carry power from the Mundra generating station to Haryana and is not required to be used for reverse power flow.
5. On the issue raised by the learned counsel for BRPL, the Commission directed CEA, CTU and NLDC to submit their expert views and opinion. The Commission also directed the concerned organizations to depute their representatives to assist the Commission during the next date of hearing. The Commission directed the learned counsel for BRPL to provide copies of the reply to CEA, CTU and NLDC.
6. The Commission allowed BRPL and other respondents i.e. the constituents of Western and Northern Regions, to file their replies to the petition by 15.10.2012. The petitioner was allowed to file its rejoinder to the replies of GUVNL, HVPNL and replies filed by any of the other respondents, by 23.10.2012.
7. The matter shall be listed for hearing on 1.11.2012.

By order of the Commission

sd/-  
(T. Rout)  
Joint Chief (Law)